

BEFORE SHRI SURESH CHANDRA, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE
AUTHORITY (JUDICIAL)

F.No.44(5)/2014-Judl.

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO. 419, 'A' WING,
SHASTRI BHAVAN, NEW DELHI-110001

FAA No.JS&LA(SC)/5/2015

IN THE MATTER OF :

Sh. Rajiv Srivastava,
C/o Defence Estates Officer,
Jabalpur Circle,
Near Defence Cinema,
Jabalpur Cantt.(MP) 482001

Appellant

Versus

Central Public Information Officer (Judl.)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhavan, New Delhi. 110001

Respondent

ORDER

Date of Order : 01.06.2015


The present appeal dated 08.09.2014 has been preferred by the appellant against the reply dated 05.08.2014 given by CPIO. The appeal has been received in this office on 23.09.2014 and today's i.e. 01.06.2015 was fixed for hearing.

2. Notices were served but despite service of notices, appellant has not presented whereas CPIO is present in person. Because appellant has not presented but has written a letter dated 26.5.2015 again requesting for specific information called for in his earlier application.

3. In view of the above, appeal is allowed and the information called for by him may be furnished.

4. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi.-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties may be informed accordingly.


(SURESH CHANDRA)
Joint Secretary & Legal Adviser &
First Appellate Authority
Date : 18.06.2015

Copy to :-

1. RTI Cell, Department of Legal Affairs, Shastri Bhavan, New Delhi-110001
2. File No.44(5)/2014-Judl.
3. NIC for uploaded on the website.